GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 1429
ANSWERED ON 28/07/2026

OUTSTANDING LIABILITIES UNDER MGNREGS

1429. Dr. Shashi Tharoor:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the details of the amount pending for wage and material liabilities under the erstwhile Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGs) cleared for Kerala during April-June 2026 and the total outstanding liabilities, if any;

(b) whether the Government has assessed the impact of the shift from the largely Centre-funded MGNREGS framework to the 60:40 Centre-State funding pattern under Viksit Bharat-Guarantee for Rojgar and Aajeevika Mission-Gramin (VB-G RAM-G) on the ability of States to sanction and implement new works, State-wise including Kerala, if so, the details thereof;

(c) whether instances of delays or constraints in sanctioning or implementation of works under VB-G RAM-G have been reported from Kerala, including Thiruvananthapuram, on account of the State's share requirement, if so, the details thereof; and

(d) whether the Government proposes to provide any transitional financial support or flexibility to States to ensure continuity of rural employment and asset creation during the initial phase of VB-G RAM-G, if so, the details thereof?

ANSWER
MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN)

(a): In the current FY 2026-27, the following financial sanction has been issued to the State of Kerala as the first installment under the Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) is given below:

(Rs. in crore)

Component	Mother sanction issued	Utilised
Wage	959.05	838.93
Material	184.27	163.04

Release of funds to the States/UTs towards settlement of pending liabilities under the Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) is a continuous process and financial sanctions are issued from time to time based on the demand for funds, utilization of funds already sanctioned, and receipt of complete proposals from the States/UTs along with the requisite documents.

During FY 2026–27, a total of ₹1,079.89 crore was released to the State of Kerala towards wage, material, admin and social audit under Mahatma Gandhi NREGS and there are no pending wage liabilities from previous financial years. An amount of ₹348.93 crore is pending as liability under the material component as on 19.07.2026.

(b) to (d): The funding pattern prescribed under the Viksit Bharat-Guarantee for Rozgar and Ajeevika Mission (Gramin) Act (VB-G RAM G) provides for sharing of expenditure between the Central Government and the State Governments in the ratio of 60:40.

Here it is also stated that for the financial year 2026–27 (01.07.2026 to 31.03.2027), a provision of ₹95,692.31 crore has been made for the Central share for Viksit Bharat-Guarantee for Rozgar and Ajeevika Mission (Gramin), which is among the largest ever allocations for rural employment programmes in the country at budget estimate stage. With the inclusion of the corresponding estimated State share, the total programme outlay is likely to exceed ₹1.51 lakh crore, which is expected to significantly accelerate rural transformation, large-scale employment generation and income enhancement in rural areas. In addition to this an allocation of Rs. 30,000 crore has also been made for Mahatma Gandhi NREGS for first quarter of FY 2026-2027.

Further, special provisions have been made for North-Eastern and Himalayan States and Union Territories (Himachal Pradesh, Uttarakhand and Jammu & Kashmir), where a 90:10 Centre–State sharing pattern applies.

Historically, most of the major rural development schemes in the country have operated on shared funding models between the Centre and the States. Further, presently most of the Centrally Sponsored Schemes (CSS) across sectors are being implemented on the 60:40 sharing model.

All States/UTs including Kerala have notified the VB- G RAM G and have informed that adequate budgetary provision have been made by them according to the requirements. Further, this Ministry has already made an interim allocation of an amount of Rs. 95,692.31 crore among States and UTs for the period starting 1st July 2026 to 31st March 2027. The Ministry has also given a mother sanction for the first installment of funds amounting to Rs. 25,495.32 crore based on the States' proposal. The details of interim allocation made and mother sanction issued, State/UT wise, including Kerala is given in Annexure. The scheme has since been successfully implemented in all States/UTs, including Kerala and as on 22.07.2026, over 99.5% workers who demanded employment have been offered employment and 5.20 Crore Persondays have been generated across 8.46 Lakh worksites in the country. Further, Ministry has also notified Transition rules for smooth transition from Mahatma Gandhi NREGS to VB-G RAM G.

In so far as implementation of VB-G RAM G in the State of Kerala is concerned at present, works are being executed in 940 Gram Panchayats, covering 99.9% of the Gram Panchayats in the State. Since 1st July, 2026, a total of 15,279 works have been taken up under the Programme, generating 31.37 lakh person-days of employment. To facilitate the effective implementation of the Programme during FY 2026–27, an interim Central allocation of ₹3,136.44 crore has been made to the State and with the corresponding State share, the total funds available for implementation under the Programme amount to ₹5,227.40 crore.

Annexure

Annexure referred to in the reply to parts (a) to (d) of Lok Sabha Unstarred Question No. 1429 dated 28.07.2026.

Fund Allocation/ Release under VB- G RAM G during the current financial year 2026-27-(as on 16.07.2026)			Figures in ₹ crore
S. No.	States	Total Interim Allocation	Mother Sanctions Issued as 1st Installment
1	Andhra Pradesh	7707.21	2545.5
2	Arunachal Pradesh	560.7	147.55
3	Assam	1929.7	630.96
4	Bihar	6715.83	1663.56
5	Chhattisgarh	3354.85	1006.46
6	Goa	3.7	1.23
7	Gujarat	1540.54	310.64
8	Haryana	590.19	194.93
9	Himachal Pradesh	1203.28	397.41
10	Jharkhand	2705.64	437.06
11	Karnataka	5709.9	1750.88
12	Kerala	3136.44	925.33
13	Madhya Pradesh	6252.03	630.76
14	Maharashtra	4420.32	1459.92
15	Manipur	581.99	192.21
16	Meghalaya	1155.09	381.5
17	Mizoram	611.65	199.21
18	Nagaland	287.85	95.07
19	Odisha	3763.8	932.32
20	Punjab	1331.61	439.8
21	Rajasthan	7581.87	2274.37
22	Sikkim	97.57	32.23
23	Tamil Nadu	7585.49	2176.84
24	Telangana	3825.31	1263.41
25	Tripura	1041.7	344.05
26	Uttar Pradesh	9721.48	3210.76
27	Uttarakhand	626.43	193.78
28	West Bengal	8508	1264.49
29	Puducherry	40.56	12.88
30	Jammu And Kashmir	1151.2	380.21
31	Andaman & Nicobar	4.44	0
32	Ladakh	85.98	0
33	Dadra Nagar Haveli & Daman Diu	9.02	0
34	Lakshadweep	0.32	0
	Total	93841.69	25495.32
Funds for Central Admin and Social Audit		1850.62	
Grand Total		95,692.31	

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